

Registered.

Government of Punjab
Department of Revenue, Rehabilitation and Disaster Management
(Stamp and Registration Branch)

To

Prof.(Dr) Unnat P. Pandit
Controller General of Patents, Designs
and Trade Marks.
Bauddhik Sampada Bhawan Plot No.32
Sector-14, Dwarka, New Delhi (110078)

Memo No.01/05/2026-ST2/ 11217
Chandigarh, dated: 16-07-2026

Subject: Regarding applicable Stamp duty on Power of Attorney of Authorization as per The Indian Stamp Act for matter relates to intellectual property.

Ref. Your D.O letter No.CC/F/CGPDTM/DL-05/3250 Dated 21-05-2026

Kindly refer to your above-mentioned D.O. letter regarding the applicability of stamp duty on the Power of Attorney/General Power of Attorney executed for representation before the Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM). In this regard, the information applicable to the Punjab sought by your office is furnished as under:

Sr No.	Information sought by CGDPDTM	Comments
1	Applicable stamp duty amount/rate of GPA.	The stamp duty on Power of Attorney/General Power of Attorney is chargeable under the provisions of the Indian Stamp Act, 1899 Schedule 1A for Punjab entry 48 as applicable to the State of Punjab (Copy attached)
2	Applicable stamp duty amount/rate for GPA	-do-
3	Relevant statutory provision/article under the applicable Stamp act?	The Indian Stamp Act, 1899 as applicable to the State of Punjab and the relevant entry of Schedule 1-A entry 48 governing Power of Attorney instruments.
4	Mode of payment/execution permitted (e-stamp, stamp paper, franking, etc.)	Stamp duty in Punjab may be paid through the e-Stamping system implemented under the Punjab e-Stamp Rules, 2014. The e-Stamping system is operated through Stock Holding Corporation of India Limited (SHCIL), acting as the Central Record Keeping Agency (CRA).
5	Any exemption or special provision applicable, if any.	-Nil-

This is submitted for your kind information and necessary action please.

Amrinder Singh
Superintendent Cr. I
16/7

65.	WARRANT FOR GOODS , that is to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof, to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.	Four annas
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SCHEDULE II¹[Enactments repealed.]**Schedule I-A²****For Punjab****as amended by Punjab Act No. 10 of 2019**

[Note.- The articles in Schedule I-A are numbered so as to correspond with similar articles in Schedule I.]

	Description of instrument	Proper Stamp-duty
[1]	ACKNOWLEDGEMENT of a debt exceeding twenty rupees in amount or value, written or signed by, or on behalf of, a debtor in order to supply evidence of such debt in any book (other than a banker's pass book) or on a separate piece of paper when such book or paper is left in the creditor's possession: Provided that such acknowledgement does not contain any promise to pay the debt or any stipulation to pay interest or to deliver any goods or other property.] ³	⁴ [Fifty rupees)
2.	ADMINISTRATION BOND , including a bond given under Section 6 of the Government Saving Bank Act, 1878, or Sections 291, 375 and 376 of the Indian Succession Act, 1925 :-	
	(a) When the amount does not exceed Rs. 1,000	The same duty as a Bond (No. 15) for such amount.
	(b) in any other case	[one hundred rupees] ⁵
3.	ADOPTION-DEED , that is to say, any instrument (other than a will), recording an adoption, or	⁶ [one thousand Rupees]

¹ Repealed, by Section 3 and Schedule II of the Repealing and Amending Act, 1914 (X of 1914)

² Added by Section 16 of the Indian Stamp (Punjab Amendment) Act, 1922 (VIII of 1922)

³ Substituted by Punjab Act, 17 of 1998

⁴ Substituted by Punjab Act, No. 16 of 1965

⁵ Substituted by Punjab Act, No. 10 of 2019, w.e.f. 30.5.2019.

⁶ Substituted by Punjab Act No. ibid.

	conferring or purporting to confer an authority to adopt.	
	ADVOCATE - See Entry as an Advocate (No. 80) ?	
4.	AFFIDAVIT, including an affirmation or declaration in the case of persons by law allowed to affirm or declare instead of swearing. Exemptions Affidavit or declaration in writing when made- (a) As a condition of Enrolment under the Indian Army Act, 1950, or the Air Force Act, 1950; (b) for the immediate purpose of being filed or used in any court or before the officer of any court; or (c) for the sole purpose of enabling any person to receive any pension or charitable allowance.	[Fifty rupees]
5.	AGREEMENT OF MEMORANDUM OF AN AGREEMENT-¹ (a) if relating to the sale of a bill of exchange; (b) if relating to the sale of a Government security or share in an incorporated company or other body corporate. (c) if relating to the sale of immovable property (cc) in the case of agreement to sell followed by or evidencing delivery of possession of the immovable property agreed to be sold;⁶ (d) if not otherwise provided for Exemption Agreement or memorandum of agreement- (a) for or relating to the sale of goods or merchandise exclusively, not being a note or	³[One thousand rupees]. ⁴[One hundred rupees] for every ten thousand or part thereof, of the value of the security or share. ⁵[Four thousand rupees]. The same duty as is leviable under column 2 of entry No. 23 of this schedule, subject to the adjustment of duty chargeable at the time of execution of conveyance made in pursuance of such agreement; and ⁷[One hundred rupees]

	memorandum chargeable under No. 43: (b) made in the form of tenders to the Central Government for or relating to, any loan; AGREEMENT TO LEASE - See Lease No. (35)	
¹ 6.	Agreement relating to deposit of Title-Deeds, pawn or pledge, mortgage by way of deposit of Title Deed (Equitable Mortgage) and hypothecation, that is to say, any instrument evidencing an agreement relating to- (1) the deposit of title deeds or instruments constituting or being evidence of the title to any property whatever (other than a marketable security), instrument of hypothecation without delivery of possession, or (2) the pawn or pledge of immovable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan or an existing or future debt- (a) if such loan or debt is repayable on demand or more than three months from the date of instrument evidencing the agreement; (b) if such loan or debt is repayable not more than three months from the date of such instrument.]	0.25% of the loan amount credited or an existing or future debts.
7.	APPOINTMENT IN EXECUTION OF A POWER , whether of trustees or of property, movable or	Thirty-eight rupees

¹ Substituted by Punjab Act, No. 10 of 1998.² Substituted by Punjab Act, No. 17 of 1998.³ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.⁴ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

	immovable, where made by any writing not being a will. ¹	
8.	APPRAISEMENT OR VALUATION made otherwise than under an order of the Court in the course of a suit- (a) where the amount does not exceed Rs. 1,000 (b) in any other case.	The same duty as a Bottomry Bond (No. 16) for such amount. Fifteen rupees.
	Exemption (a) Appraisement or valuation made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law. (b) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.	
9.	APPRENTICESHIP-DEED , including every writing relating to the service or tuition of any apprentice, clerk or servant placed with any master to learn any profession, trade or employment, not being articles of clerkship (No. 11) Exemption Instrument of apprenticeship executed by a Magistrate under the Apprentices Act, 1850, or by which a person is apprenticed by, or at the charge of, any public charity	As in Schedule I
10.	ARTICLES OF ASSOCIATION OF A COMPANY— ² (a) when the authorized capital of the company does not exceed one lac	³ [Ten thousand rupees].

¹Substituted by Punjab Act No. 17 of 1994.
²Substituted by Punjab Act No. 17 of 1994.

	(b) In other cases Exemption Articles of any association not formed for profit and registered under Section 25 of the Companies Act, 1956. See also Memorandum of Association of a Company (No. 39).	¹ [Twenty thousand rupees].
11.	ARTICLES OF CLERKSHIP ² ASSIGNMENT - See Entry as an Attorney (No. 23), Transfer (No. 62), and Transfer of Lease (No. 63), as the case may be. ATTORNEY - See Entry as an Attorney (No. 30), and Power-of-Attorney (No. 48). AUTHORITY TO ADOPT - See Adoption-deed (No. 3).	As in Schedule I One thousand rupees
12.	AWARD , that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition, on a reference made otherwise than by an order of the Court in the course of a suit- (a) where the amount or value of the property to which the award relates as set forth in such award, does not exceed Rs. 1,000; (b) if it exceeds Rs. 1,000 but does not exceed Rs. 5,000 and for every additional Rs. 1,000 or part thereof in excess Rs. 5,000	The same duty as a Bond (No. 15) for such amount Fifteen rupees. Two rupees subject to a maximum of one hundred and thirteen rupees.
13.	BILL OF EXCHANGE	As in Schedule I.
14.	BILL OF LADING (including a through bill of lading)	As in Schedule I.
15.	BOND as defined by Section 2(5), not being a DEBENTURE (No. 27), and not being otherwise provided for by this Act, or by the Court-fees Act, 1870- where the amount of value secured does not exceed Rs. 500 where it exceeds Rs. 500 and does not exceed	[Forty rupees] ³ [Eighty rupees] ⁴

¹Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

²Substituted by Punjab Act No. 17 of 1998.

³Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

⁴Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

Rs. 1,000 and for every Rs. 500 or part thereof in excess of Rs. 1,000	[Six rupees] ¹
See Administration Bond (No. 2), Bottomry Bond (No. 1a), Customs Bond (No. 26), Indemnity Bond (No. 34), Respondentia Bond (No. 56), Security Bond (No. 57)	
Exemption Bond when executed by any person for the purpose of guaranteeing that the local income derived from private subscription to a charitable dispensary or hospital or to any other object of public utility, shall not be less than a specified sum per annum.	
16. BOTTOMRY BOND , that is to say, any instrument whereby the master of a sea-going ship borrows money on a security of the ship to enable him to preserve the ship or prosecute her voyage:-	
where the amount or value secured does not exceed Rs. 10	One rupee
where it exceeds Rs. 10 and does not exceed Rs. 50	One rupee
where it exceeds Rs. 50 and does not exceed Rs. 100	Two rupees
where it exceeds Rs. 100 and does not exceed Rs. 200	Three rupees
where it exceeds Rs. 200 and does not exceed Rs. 300	Four rupees
where it exceeds Rs. 300 and does not exceed Rs. 400	Five rupees
where it exceeds Rs. 400 and does not exceed Rs. 500	Six rupees
where it exceeds Rs. 500 and does not exceed Rs. 600	Seven rupees
where it exceeds Rs. 600 and does not exceed Rs. 700	Eight rupees
where it exceeds Rs. 700 and does not exceed Rs. 800	Nine rupees
where it exceeds Rs. 800 and does not exceed Rs. 900	Ten rupees
where it exceeds Rs. 900 and does not exceed Rs. 1,000	Twelve rupees
and for every Rs. 500 or part thereof in excess of Rs. 1,000	Six rupees

17. CANCELLATION - Instrument of (including any instrument by which any instrument previously executed is cancelled), if attested and not otherwise provided for. See also Release (No. 55), Revocation of Settlement (No. 58-B), Surrender of Lease (No. 61)	[Six hundred rupees] ¹
18. REVOCATION OF TRUST (No. 64-B)	
18. CERTIFICATE OF SALE (in respect of each property put up as a separate lot and sold), granted to the purchaser of any property sold by public auction by a Civil or Revenue Court, or Collector or other Revenue Officer.	The same duty as other Conveyance (No. 23) as levied by this Act, for a consideration equal to the amount of the purchase money only.
19. CERTIFICATE OR OTHER DOCUMENT - evidencing the right or title of the holder thereof, or any other person, either to any shares, scrip or stock in or of any incorporated company or other body corporate, or to become proprietor of shares, scrip or stock in or of any such company or body.	Ten rupees
20. CHARTER PARTY , that is to say, any instrument (except an agreement for the hire of a tug, steamer), whereby a vessel or some specified principal part thereof is let for the specified purposes of the charterer, whether it includes a penalty clause or not.	Fifteen rupees
21. COMPOSITION-DEED , that is to say, any instrument executed by a debtor, whereby he conveys his property for the benefit of his creditor, or whereby payment of a composition or dividend on their debts is secured to the creditors or whereby provision is made for the continuance of the debtor's business, under the supervision of inspectors or under letter of licence, for the benefit of his creditors.	Thirty rupees
22. CONVEYANCE (as defined by Section 2(10) not being a transfer charged or exempted under No. 52.)	Where conveyance amounts to sale of immovable property
23. CONVEYANCE (as defined by Section 2(10) not being a transfer charged or exempted under No. 52.)	Other conveyances
where the value or amount of the consideration for such conveyance as set forth therein does not exceed Rs. 50	Two rupees
where it exceeds Rs. 50, but does not exceed Rs. 100	Three rupees

¹ Substituted by Punjab Act No. 10 of 1919, w.e.f. 30.5.2019.
² Omitted by Act No. 5 of 1927.

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24.	where it exceed Rs. 100, but does not exceed Rs. 200	Ten rupees	Six rupees
	where it exceeds Rs. 200, but does not exceed Rs. 300	Fifteen rupees	Nine rupees
	where it exceeds Rs. 300, but does not exceed Rs. 400	Twenty rupees	Twelve rupees
	where it exceeds Rs. 400, but does not exceed Rs. 500	Twenty-five rupees	Fifteen rupees
	where it exceeds Rs. 500, but does not exceed Rs. 600	Thirty rupees	Eighteen rupees
	where it exceeds Rs. 600, but does not exceed Rs. 700	Thirty-five rupees	Twenty-one rupees
	where it exceeds Rs. 700, but does not exceed Rs. 800	Forty rupees	Twenty-four rupees
	where it exceeds Rs. 800, but does not exceed Rs. 900	Forty-five rupees	Twenty-seven rupees
	where it exceeds Rs. 900 but does not exceed Rs. 1000	Fifty rupees	Thirty rupees
	and for every Rs. 500 or part thereof in excess of Rs. 1,000	Twenty-five rupees	Fifteen rupees
	Exemption Assignment of copyright under the Copyright Act, 1957, Section 18 Co-Partnership-Deed - See Partnership (No. 46))		
	COPY OR EXTRACT , certified to be true copy or extract by or by order of any public officer and not chargeable under the law for the time being in force relating to court-fees-		
25.	(i) if the original was not chargeable with duty or if the duty with which it was chargeable does not exceed two rupees;	Five rupees.	
	(ii) In any other case not falling within the provisions of Section 6-A	Five rupees	
	Exemption (a) Copy of any paper which a public officer is expressly required by law to make or furnish for record in any public office or for any public purpose. (b) Copy of or extract from any register relating to births, baptisms, namings, dedications, marriages, divorces, deaths or burials.		
	COUNTERPART OR DUPLICATE of any instrument, chargeable with duty and in respect of which the counter-duty has been paid—		

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26.	(a) If the duty with which the original instrument is chargeable does not exceed two rupees	Five rupees
	(b) if any other case not falling within the provision of Section 6-A	Five rupees
	Exemption Counterpart of any lease granted to a cultivator, when such lease is exempted from duty]	
27.	CUSTOMS BOND-	
	(a) where the amount does not exceed Rs. 1,000	The same duty as a Bond (No. 15) for such amount.
	(b) in any other case ¹	[Eighty rupees] ²
28.	DEBENTURE (WHETHER A MORTGAGE DEBENTURE OR NOT) , being a marketable security transferable-	
	(a) by endorsement or by a separate instrument of transfer	As in Schedule I
	(b) by delivery	As in Schedule I
29.	Explanation: The term "Debenture" includes any interest coupons attached thereto, but the amount of such coupons shall not be included in estimating the duty.	
	Exemption A debenture issued by an incorporated company or other body corporate in terms of a registered mortgage-deed duly stamped in respect of the full amount of debentures to be issued thereunder, whereby the company or body borrowing makes over, in whole or in part, their property to trustees for the benefit of the debenture holders; provided that the debentures so issued are expressed to be issued in terms of the said mortgage-deed. See also Bond (No. 15) and Sections 8 and 55. Declaration of any Trust - See Trust (No. 64).	
	DELIVERY ORDER IN RESPECT OF GOODS DEPOSIT OF TITLE-DEEDS, - See Agreement relating to Deposit of Title-Deeds, Pawn or Pledge (No. 6)	Five rupees
29.	DISSOLUTION OF PARTNERSHIP- See Partnership (No. 46)	
	DIVORCE: Instrument of - that is to say, any instrument by which any person effects the dissolution of his marriage.	Thirty rupees
	Dower, Instrument of - See Settlement (No. 58). Duplicate, See Counterpart (No. 25).	

¹ Substituted by Punjab Act No. 18 of 1995.² Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

30.	ENTRY AS AN ADVOCATE, VAKIL, OR ATTORNEY ON THE ROLL OF THE HIGH COURT, Under the Indian Bar Councils Act, 1926, or in exercise of powers conferred on such Court by Letters Patent or by the Legal Practitioners Act, 1884-	Seven hundred fifty rupees
	(a) in the case of an Advocate or Vakil	Seven hundred fifty rupees
	(b) in the case of an Attorney	Seven hundred fifty rupees
	Exemption Entry of an Advocate, Vakil or Attorney on the roll of the High Court, when he has previously been enrolled in any other High Court.	
31.	EXCHANGE OF PROPERTY, INSTRUMENT OF EXTRACT (See Copy (No. 24))	The same duty as other Conveyance (No. 23) as levied by this Act for a consideration equal to the value of the property of greatest value as set forth in such instrument.
32.	FURTHER CHARGE, INSTRUMENT OF - that is to say, any instrument imposing a further charge on mortgaged property- (i) when the original mortgage is one of the description referred to in clause (a) of Article No. 40 (that is, with possession), (ii) when such mortgagee is one of the description referred to in clause (b) of Article (No. 40) (that is, without possession). (i) If at the time of execution of the instrument of further charge possession of the property is given or agreed to be given under such instrument;	The same duty as a mortgage-deed with possession (No. 40(a) for the amount equal to the amount of the further charge secured by such instrument.
	(i) If at the time of execution of the instrument of further charge possession of the property is given or agreed to be given under such instrument;	The same duty as a mortgage-deed with possession (No. 40(a) for the amount equal to the total amount of the charge (including the original mortgage and any further charge already made) less the duty already paid on such original mortgage and further charge.

33.	(ii) if possession is not so given GIFT, instrument of - Not being a settlement (No. 58) or Will of Transfer (No. 62).	The same duty as a Bond (No. 15) for the amount of the further charge secured by such instrument
	HIRING AGREEMENT OR agreement for service - See Agreement (No. 5)	The same duty as a Conveyance (No. 23) as levied by this Act for a consideration equal to the value of the property as set forth in such instrument.
34.	INDEMNITY-BOND INSPECTORSHIP-DEED. See Composition-Deed (No. 22)	The same duty as a Security Bond (No. 57) for the same amount.
35.	Lease, including an under-lease or sub-lease and any agreement to let or sub-let; (a) where by such lease the rent is fixed and no premium is paid or delivered (i) where the lease purports to be for a term of less than one year; (ii) where the lease purports to be for a term of not less than one year but not more than five years; (iii) where the lease purports to be for a term exceeding five years and not exceeding ten years; (iv) where the lease purports to be for a term exceeding ten years but not exceeding twenty years.	The same duty as a Bond (No. 15) for the whole amount payable or deliverable under such lease. The same duty as a Bond (No. 15) for the amount or value of the average annual rent reserved. The same duty as a Conveyance (No. 23) as levied by this Act for a consideration equal to the amount or value of the average annual rent reserved. The same duty as a Conveyance (No. 23) as levied by this Act for the amount or value of the average annual rent

(iv) where the lease purports to be for a term exceeding twenty years but not exceeding thirty years;	reserved.
(v) where the lease purports to be for a term exceeding thirty years but not exceeding hundred years	The same duty as a Conveyance (No. 23) as levied by this Act for the consideration equal to three times the amount or value of the average annual rent reserved.
(vi) where the lease purports to be for a term exceeding hundred years or in perpetuity.	The same duty as a Conveyance (No. 23) as levied by this Act for a consideration equal in the case of a lease granted solely for agricultural purposes to 1/10 th and in any other case to 1/6 th of the whole amount of rents which would be paid or delivered in respect of the first fifty years of the lease.
(vii) where the lease does not purport to be for any definite term	The same duty as a Conveyance (No. 23), as levied by this Act, for a consideration equal to the three times the amount or value of the average annual rent which would be paid or delivered for the first ten years if the lease continued so long.
(b) where the lease is granted for a time or premium or for money advanced and where no rent is reserved	The same duty as a Conveyance (No. 23), as levied by this Act, for a consideration equal to the amount or value of such fine or premium or advance as set forth in

(c) where the lease is granted for a fine or premium or for money advanced in addition to rent reserved.	The same duty as a Conveyance (No. 23), as levied by this Act, for a consideration equal to the amount or value of such fine or premium or advance as set forth in the lease, in addition to the duty which would have been payable on such lease, if no fine or premium or advance as set forth in the lease, in addition to the duty which would have been payable on such lease, if no fine or premium or advance had been paid or delivered: [Provided that in any case when an agreement to lease is stamped with the ad valorem stamp required for a lease, and such agreement is subsequently executed the duty on such lease shall not exceed two rupees.]
Exemption Lease, executed in the case of a cultivator and for the purposes of cultivation (including a lease of trees for the production of food or drink) without the payment or delivery of any fine or premium, when a definite term is expressed and such term does not exceed one year, or when the average annual rent reserved does not exceed one hundred rupees. In this exemption a lease for the purposes of cultivation shall include a lease of lands for cultivation together with a home stead or tank. Explanation - When a lessee undertakes to pay any recurring charge, such as Government revenue, the landlord's share of cesses, or the owner's share of	

	municipal rates or taxes which is by law recoverable from the lessor, the amount so agreed to be paid by the lessee shall be deemed to be part of the rent.	
36.	LETTER OF ALLOTMENT OF SHARES.	[Thirty rupees] ¹
37.	LETTER OF CREDIT ...	As in Schedule I.
38.	LETTER OF GUARANTEE - See Agreement (No. 5) LETTER OF LICENCE, that is to say, any agreement between a debtor and his creditors that the latter shall, for a specified time, suspend their claims and allow the debtor to carry on business at his own direction.	Thirty rupees
39.	MEMORANDUM OF ASSOCIATION OF A COMPANY - (a) if accompanied by articles of association under Sections 26, 27 and 28 of the Companies Act, 1956. (b) if not so accompanied.	[Ten thousand rupees] ² [Twenty thousand rupees] ³
40.	Exemption Memorandum of any association not formed for profit and registered under Section 25 of the Companies Act, 1956. MORTGAGE-DEED, not being an agreement relating to Deposit of Title Deeds, Pawn or Pledge (No. 6), Bottomry Bond (No. 16), Mortgage of a Crop (No. 41), Respondentia Bond (No. 56) or Security Bond (No. 57) - (i) when possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given - where the amount secured by such instrument does not exceed Rs. 50 where it exceeds Rs. 50, but does not exceed Rs. 100 where it exceeds Rs. 100, but does not exceed Rs. 200 where it exceeds Rs. 200, but does not exceed Rs. 300 where it exceeds Rs. 300, but does not exceed Rs. 400 where it exceeds Rs. 400, but does not exceed Rs. 500	Two rupees Four rupees Eight rupees Twelve rupees Sixteen rupees Twenty rupees

	where it exceeds Rs. 500, but does not exceed Rs. 600 where it exceeds Rs. 600, but does not exceed Rs. 700 where it exceeds Rs. 700, but does not exceed Rs. 800 where it exceeds Rs. 800, but does not exceed Rs. 900 where it exceeds Rs. 900, but does not exceed Rs. 1,000 and for every Rs. 500 or part thereof in excess of Rs. 1,000	Twenty-four rupees Twenty-eight rupees Thirty-two rupees Thirty-six rupees Forty rupees Fifteen rupees]
	(b) when possession is not given or agreed to be given as aforesaid.	The same duty as a Bond (No. 15) for the amount secured by such deed] ¹
	Explanation.- A mortgagor who gives to the mortgagee a power-of-attorney to collect rent or a lease of the property mortgaged or part thereof, is deemed to give possession within the meaning of this article (c) when a collateral or auxiliary or additional or substituted security, or by way of further assurance for the above-mentioned purpose where the principal or primary security is duly stamped - for every sum secured not exceeding Rs. 1,000.... and for every Rs. 1,000 or part thereof secured in excess of Rs. 1,000	Two rupees Two rupees Two rupees
	Exemption Instruments executed by persons taking advances under the Land Improvement Loans Act, 1883, or the Agriculturists' Loans Act, 1884, or by their sureties as security for the repayment of such advances.	
41.	MORTGAGE OF A CROP, including any instrument evidencing an agreement to secure the repayment of a loan made upon any mortgage of a crop, whether the crop is or is not in existence at the time of the mortgage - (a) when the loan is repayable not more than three months, from the date of the instrument. for every sum secured not exceeding Rs. 200 and for every Rs. 200 or part thereof secured	One rupees One rupee

¹ Substituted by Punjab Act No. 10 of 1919, w.e.f. 30.5.2019² Substituted by Punjab Act No. 10 of 1919, w.e.f. 30.5.2019³ Substituted by Punjab Act No. 10 of 1919, w.e.f. 30.5.2019¹ Substituted by Act No. 18 of 1995

	in excess of Rs. 200;	
	(b) when the loan is repayable more than three months, but not more than [eighteen months], from the date of the instrument:	
	for every sum secured not exceeding Rs. 100;	One rupee
	and for every Rs. 100 or part thereof secured in excess of Rs. 100.	One rupee
42.	NOTARIAL ACT , that is to say, any instrument, endorsement note, attestation, certificate, or entry not being a Protest (No. 50) made or signed by a Notary Public in the execution of the duties of his office, or by any other person lawfully acting as a Notary Public	[Ninety rupees]
43.	NOTE OR MEMORANDUM sent by a Broker or Agent to his principal intimating the purchase or sale on account of such principal	
	(a) of any goods exceeding in value twenty rupees	Five rupees
	(b) of any stock or marketable security exceeding in value twenty rupees.	Five rupees for every Rs. 10,000 or part thereof of the value of the stock or security.
44.	NOTE OR PROTEST BY THE MASTER OF A SHIP.	As in Schedule I.
45.	PARTITION - Instrument of [as defined by Section 2(15)] ¹	The same duty as a Bond (No. 15) for the amount of the value of the separated share or shares of the property. N.B. -The largest share remaining after the property is partitioned (or if there are two or more shares of equal value and not smaller than any of the other shares, then one of such equal shares) shall be deemed to be that from which the other shares are separated: Provided always that (a) when an instrument of partition containing an agreement to divide property in severalty is executed and a partition is effected in pursuance of such agreement, the duty chargeable upon the instrument effecting such partition shall be reduced by the amount of duty paid in respect of the first instrument; but shall not be less than two rupees; (b) where land is held on Revenue Settlement for a period not exceeding thirty years and paying the full

	assessment, the value for the purpose of duty shall be calculated at not more than five times the annual revenue; (c) where a final order for effecting a partition passed by the Revenue-authority or any Civil Court, or an award by an arbitrator directing a partition, is stamped with the stamp required for an instrument of partition, and an instrument of partition in pursuance of such order or award is subsequently executed, the duty on such instrument shall not exceed two rupees.	
46.	PARTNERSHIP A.- Instrument of- (a) where the capital of the partnership does not exceed Rs. 500 (b) in any other case B.- Dissolution of PAWN OR PLEDGE. See agreement relating to Deposit of Title - Deeds, Pawn or Pledge (No. 6)] ¹	Four rupees [Two thousand rupees] ¹ [One hundred rupees] ²
47.	POLICY OF INSURANCE Deposit of Title - Deeds, Pawn or Pledge (No. 6)] ¹	As in Schedule I
48.	POWER-OF-ATTORNEY [as defined by Section 2(21), not being a Proxy- (a) when executed for the sole purpose of procuring the registration of one or more documents in relation to a single transaction or for admitting execution of one or more such documents (b) when required in suits or proceedings under the Presidency Small Cause Courts Act, 1882 (c) when authorising one person or more to act in a single transaction other than the case mentioned in clause (a) (d) when authorising not more than five persons to act jointly and severally in more than one transaction or generally (e) when authorising more than five but not more than ten persons to act jointly and severally in	[One thousand rupees] ⁴ [One thousand rupees] ⁵ [Two thousand rupees] ⁶ [Two thousand rupees] ⁷ [Four thousand rupees] ⁸

¹ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

² Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

³ Substituted by Punjab Act No. 17 of 1998.

⁴ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

⁵ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

⁶ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

⁷ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

⁸ Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019.

	more than one transaction or generally	
1[(f) When given to a person other than family member, authorizing the attorney to sell any immovable property; and Note : "Family Member" includes spouse, child, parent, sibling, grandparent and grandchild."	2% of the amount of the consideration, or of collector rate in respect of the property mentioned in the instrument, whichever is higher.]	
(g) In any other case	[Seven hundred rupees] ¹ N.B. - The term "Registration" includes every operation, incidental to registration under the Indian Registration Act, 1908.	
Explanation.- For the purposes of this articles more persons than one when belonging to the same firm shall be deemed to be one person.	The same duty as is leviable under column 2 of entry No. 23 of this Schedule, subject to the adjustment of duty chargeable at the time of execution of conveyance made in pursuance of such agreement.] ³	
45. PROMISSORY NOTE	As in Schedule I.	
50. PROTEST OF BILL OF OR NOTE , that is to say, any declaration in writing made by a Notary Public, or other person lawfully acting as such, attesting the dishonour of a bill of exchange or promissory note.	Fifteen rupees	
51. PROTEST BY THE MASTER OF A SHIP	As in Schedule I	
52. PROXY	As in Schedule I	
53. RECEIPT	As in Schedule I	
54. RECONVEYANCE OF MORTGAGED PROPERTY- [(a) if the consideration for which the property was mortgaged does not exceed Rs. 1,000;] ⁴	Forty-five rupees	
(b) in any other case-	The same duty as other Conveyance (No. 23) as levied by this Act for the amount of such consideration as set forth in the reconveyance.	
(i) In the reconveyance relates to immovable property situate within a Municipality,	Forty-five rupees	

¹ Substituted vide Indian Stamp (Punjab Amendment) Act, 2023, Punjab Act No. 02 of 2024, published in Govt. Gaz. (Extra) 15.01.2024, w.e.f. 30.5.2019
² Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019
³ Substituted by Punjab Act No. 14 of 2001.
⁴ Substituted by Punjab Act No. 18 of 1995.

	Cantonment Board, Notified Area or Small Town	
	(ii) in other cases	Thirty rupees
55. RELEASE , that is to say, any instrument [(not being such a release as is provided for by Section 23-A), whereby a person renounces a claim upon another person or against any specified property-		
(a) if the amount or value of the claim does not exceed Rs. 1,000	The same duty as a Bond (No. 15) for such amount or value as set forth in the release.	
(b) In any other case.	Twenty rupees] ¹	
56. RESPONDENTIA BOND , that is to say, any instrument securing a loan on the cargo laden or to be laden on board a ship and making repayment contingent on the arrival of the cargo at the port of destination.	The same duty as Bottomry Bond (No. 16) for the amount of the loan secured.	
REVOCATION OF ANY TRUST OR SETTLEMENT - See Settlement (No. 58); Trust (No. 64).		
57. SECURITY-BOND OR MORTGAGE DEED , executed by way of security for the due execution of an office, or to account for money or other property received by virtue thereof or executed by a surety, to secure the due performance of a contract (or the due discharge of a liability)		
(a) when the amount secured does not exceed Rs. 1,000;	The same duty as a Bond (No. 15) for the amount secured.	
(b) In any other case	[Eighty rupees] ²	
Exemption Bond or other instrument, when executed- (a) by any person for the purpose of guaranteeing that the local income derived from private subscription to a charitable dispensary or hospital or any other object of public utility, shall not be less than a specified sum per mensem; (b) by persons taking advances under the Land Improvement Loans Act, 1883, or the Agricultural Loans Act, 1884, or by their sureties, as security for the repayment of such		

¹ Substituted by the Punjab Act No. 18 of 1995.
² Substituted by Punjab Act No. 10 of 2019, w.e.f. 30.5.2019

	advances (c) By officers of Government or their sureties to secure the due execution of an office, or the due accounting for money or other property received by virtue thereof.	
58.	SETTLEMENT. A.- Instrument of (including a deed of dower). Exemption Deed of dower executed on the occasion of a marriage between Muhammadans B. Revocation of -	The same duty as a Bond No. (15) for a sum equal to the amount or value of the property settled as set forth in such settlement. The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned as set forth in the instrument of revocation but not exceeding ¹ [one hundred twenty rupees].
59.	See also Trust (No. 64) SHARE WARRANTS to bearer issued under the Companies Act, 1956.	One-and-a-half times the duty payable on a mortgage deed with possession (No. 40(a)) for the amount equal to the normal amount of the shares specified in the warrant.
	Exemption Share warrant when issued by a company in pursuance of the Companies Act, 1956, Section 114, to have effect only upon payment, as composition for that duty, to the Collector of stamp revenue of - (a) one-and-a-half per centum or the whole subscribed capital of the company, or (b) if any company which has paid the said duty or composition in full subsequently issues an addition to its subscribed capital, [one-and-half per centum of the additional capital so issued.	

60.	SHIPPING ORDER	Five rupees
61.	SURRENDER OF LEASE- (a) when the duty with which the lease is chargeable does not exceed ten rupees (b) in any other case	The duty with which such lease is chargeable. Fifteen rupees.
	Exemption Surrender of lease, when such lease is exempted from duty	
62.	TRANSFER (whether with or without consideration): (a) of shares in an incorporated company or other body corporate; (b) of debentures, being marketable securities, whether the debenture is liable to duty or not, except debentures provided for by Section 8; (c) of any interest secured by a bond, mortgage-deed or policy of insurance;	As in Schedule I One-half of the duty payable on a debenture (No. 27) for a consideration equal to the face amount of the debenture. The duty with which such bond, mortgage deed or policy of insurance is chargeable subject to a maximum of five hundred rupees.
	(d) of any property under the Administrator General's Act, 1918, Section 25; (e) of any trust-property without consideration from one trustee to another trustee, or from a trustee to a beneficiary.	Fifty rupees Fifty rupees
	Exemption Transfers by endorsement:- (a) of a bill of exchange, cheque or promissory note; (b) of a bill of lading, delivery, order, warrant for goods, or other mercantile document of title to goods; (c) of a policy of insurance; (d) of securities of the Central Government See also Section 8; and ¹ [(f) by way of assignment of debt or securitization of loans.	
63.	TRANSFER OF LEASE by way of assignment and not by way of under-lease.	0.1% of the amount, subject to a maximum of one lakh rupees.] The same duty as other Conveyance (No. 23) as

¹ Added by Punjab Act No. 7 of 1916, w.r.t. 28.4.2016

	Exemption	levied by this Act for a consideration equal to the amount of the consideration for the transfer.
64.	Transfer of any lease exempt from duty. TRUST. A. Declaration of, or concerning, any property when made by any writing not being a Will. B. Revocation of, or concerning, any property when made by any instrument other than a Will.	The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in instrument, but not exceeding ¹one hundred ²eighty rupees). The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned as set forth in the instrument but not exceeding ¹one hundred ²twenty rupees).
65.	See also Settlement (No. 58) VALUATION. See Appraisement (No. 8) VAKIL. See Entry As a Vakil (No. 30).	Five rupees
	WARRANT FOR GOODS. that is to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof, to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.	

Schedule - I-B
Only for Punjab¹
(See Section 3-C)²

Conveyance as defined in Section 2(10), not being a transfer charged or exempted under entry No. 62	Where amounts to sale of immovable property
Where the value or amount of the consideration for such conveyance as set forth therein does not exceed Rs. 50	One rupee fifty paise
Where it exceeds Rs. 50, but does not exceeds Rs. 100.	Three rupees
Where it exceeds Rs. 100, but does not exceeds Rs. 200.	Six rupees
Where it exceeds Rs. 200, but does not exceeds Rs. 300.	Nine rupees
Where it exceeds Rs. 300, but does not exceeds Rs. 400.	Twelve rupees
Where it exceeds Rs. 400, but does not exceeds Rs. 500.	Fifteen rupees
Where it exceeds Rs. 500, but does not exceeds Rs. 600.	Eighteen rupees
Where it exceeds Rs. 600, but does not exceeds Rs. 700.	Twenty-one rupees
Where it exceeds Rs. 700, but does not exceeds Rs. 800.	Twenty-four rupees
Where it exceeds Rs. 800, but does not exceeds Rs. 900.	Twenty-seven rupees
Where it exceeds Rs. 900, but does not exceeds Rs. 1000.	Thirty rupees
For every 500 or part thereof in excess of Rs. 1000	Fifteen rupees.]”

(PAUSA 24, 1947 SAKA)

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 13th January, 2026

14 No. 1-Leg./2026.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 9th day of January, 2026, is hereby published for general information :-

THE INDIAN STAMP (PUNJAB SECOND AMENDMENT)

ACT, 2025

(Punjab Act No.1 of 2026)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Indian Stamp (Punjab Second Amendment) Act, 2025. Short title, and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule I-A, against entry 6,-

Amendment of schedule I-A of Central Act 2 of 1899

(i) under the column captioned as "Proper Stamp-duty", for the existing Stamp-duty, the following shall be substituted, namely:-

"0.25 per cent of the loan amount credited or an existing or future debts, subject to a maximum of five lakh rupees."; and

(ii) in the existing proviso, at the end, for the words and sign "additional amount." the words and sign "additional amount." shall be substituted and thereafter, the following proviso shall be added, namely:-

"Provided further that where more than one instrument is executed under

15.

¹ Sub
² Sub
³ Sub
⁴ Sub
⁵ Sub
⁶ Sub
⁷ Sub
⁸ Sub
⁹ Sub
¹⁰ Sul

(PAUSA 24, 1947 SAKA)

this entry in respect of the same loan, Stamp-duty shall be chargeable on total loan amount covering all such instruments so long as no additional loan amount is secured by any such instrument(s)."

Sd/-

B.B.S. TEJI,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

3612/1-2026/Pb. Govt. Press, S.A.S. Nagar

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